

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 337/89

Transferred Application No:

DATE OF DECISION: 7.6.1994

P.K. Narayanan Petitioner

Mr. Y.R. Singh Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Mr. V.G. Rege Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri M.R. Kolhatkar, Member (A))

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO

*V.C.*

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
 PRESOCOT ROAD, BOMBAY 1

O.A.NO. 337/89

P.K. Narayanan

..Applicant

V/s

Union of India & ors.

..Respondents

Coram: Hon. Shri M.S. Deshpande, Vice Chairman  
 Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. Y.R. Singh  
 Counsel for the applicant

Mr. V.G. Rege  
 Counsel for the respondents

ORAL JUDGMENT:  
 (Per: M.S. Deshpande, Vice Chairman)

DATED: 7.6.1994

By this application the applicant seeks a direction to the respondents to grant him the benefit of continuous officiation in grade Rs. 700-900(RS) with effect from 28.5.1973 and to consider 28.5.1973 as the date of holding the post in grade Rs.700-900(RS) and a further direction to fix seniority in the grade Rs.840-1040(RS) on the basis of such fixation in grade Rs. 840-1040(RS) and a further direction being sought to consider the applicant for selection to class II service IRSME, cadre by preparing fresh integrated seniority list.

2. Identical points were raised in O.A.No. 306/89 decided by the Tribunal on 16th August 1991. A Review Application was taken out, being review petition no. 62/92 which came to be rejected on 7.4.92. Shri V G Rege, learned counsel for the respondents states that after the review peition filed by the respondents was rejected, the original respondents have approached the

(11)

Hon. Supreme Court in SLP(C) No. 4705/93 and by the order passed on 3.8.93 the decision in O.A. No. 306/89 has been stayed. Since there is already a decision in force which binds us, we direct:-

The Respondents to grant the applicant the benefit of continuous officiation in the grade Rs. 700-900 (RS) with effect from 28.5.1973, consider 28.5.1973 as the date of holding the post in the grade of Rs.700-900(RS) and fix the seniority of the applicant in the grade Rs.840-1040(RS) on the basis of such fixation in the grade of Rs.840-1040(RS).

We, however, direct that the operation of this judgment shall be stayed until the Supreme Court decides the matter in SLP No.4705/93.

The parties agree that the ultimate result of this petition would abide the final decision of the Supreme Court in the matter. We direct accordingly,

No order as to costs.

M.R.Kolhatkar

(M.R. Kolhatkar)  
Member (A)



(M.S. Deshpande)  
Vice Chairman